

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) DIARY NO(S). 34580/2018

(Arising out of impugned judgment and order dated 30-08-2017 in CRA No. 90/2004 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH

PETITIONER(S)

VERSUS

VIJAY BAJPAI

RESPONDENT(S)

(IA No. 172767/2018 - CONDONATION OF DELAY IN FILING, IA No. 172771/2018 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS, IA No. 172772/2018 - EXEMPTION FROM FILING O.T.)

Date : 30-01-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA

HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s)

Mr. R.K. Raizada, Sr. Adv.

Mr. Ankit Goel, AOR

For Respondent(s)

Ms. Kamakshi S. Mehlwal, AOR

Ms. Geetanjali Mehlwal, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

Delay condoned.

Leave granted.

Trial court records be requisitioned and relevant documents and depositions, if required, be translated into English.

List in the month of September, 2023.

(POOJA SHARMA)
COURT MASTER (SH)

(R.S. NARAYANAN)
COURT MASTER (NSH)